



Haryana State Pollution Control Board

REGIONAL OFFICE, LALA NEMI CHAND SINGHAL ENCLAVE, SOHNA ROAD
NEAR PUNJAB NATIONAL BANK, DHARUHERA

Tele Fax: 01274-244440

E-Mail: hspcbrodr@gmail.com

HSPCB/DHR/2020/...4659...

Dated: 7-7-2020

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Road,
New Delhi.

Sub. - Action taken report in the matter of OA No. 729 of 2019 titled as Sudhir Bhargawa Vs State of Haryana in compliance of National Green Tribunal order dated 18.09.2019.

R/Sir,

This is in the reference to above mentioned matter. The Hon'ble Tribunal vide order dated 18.09.2019, in the matter of OA No. 729/2019, Hon'ble NGT vide its order dated 18.09.2019 has directed as under:-

"Allegation in this letter, which has been treated as an application, is that there is dumping of garbage and encroachment pond in Pratap Pur area of Rewari Distt. Haryana.

Let the Haryana State Pollution Control Board (HSPCB) look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this Tribunal by email at judicial-ngt@gov.in before the next date."

In compliance of said order, the site was inspected and action taken report including conclusion of HSPCB has been prepared which is enclosed herewith. It is requested to kindly accept the report and place before the Tribunal.

DA/As above

Yours Faithfully

**Regional Officer,
Dharuhera Region
For Haryana State Pollution Control Board**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.729/2019

IN THE MATTER OF:

Sudhir Bhargawa.

...

Applicant

Versus

State of Haryana

...

Respondent

**REPORT ON BEHALF OF HARYANA STATE POLLUTION CONTROL
BOARD IN COMPLIANCE OF ORDER DATED 18.09.2019**

INDEX

| Sr. No. | Particular | Page No. |
|---------|---|----------|
| 1. | Action Taken Report | 1-4 |
| 2. | Copy of spot Inspection Report dated 20.11.2019 – Annexure-1 | 5 |
| 3. | Copy of letter issued to Executive Officer, Municipal Council, Rewari dated 20.11.2019 – Annexure-2 | 6-14 |
| 4. | Copy of reply received from Executive Officer, Municipal Council, Rewari – Annexure-3 | 15-21 |
| 5. | Copy of spot inspection report dated 19.12.2019 along with photographs – Annexure-4 | 22-25 |
| 6. | Copy of progress Report for the development of MSW Site at Distt. Rewari submitted by Executive Officer, Municipal Council, Rewari – Annexure-5 | 26-27 |



Regional Officer
Dharuhera Region

Status Report in the matter of OA No. 729 of 2019 titled as Sudhir Bhargawa Versus State of Haryana

1. BACKGROUND

"In the matter of OA No. 729 of 2019 titled as Sudhir Bhargawa Versus State of Haryana:-

Allegation in this letter, which has been treated as an application, is that there is dumping of garbage and encroachment of pond in Pratap Pur area of Rewari District, Haryana.

Let the Haryana State Pollution Control Board (HSPCB) look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this Tribunal within one month from the date of receipt of copy of this order by email at judicial-ngt@gov.in .

2. DETAIL OF INSPECTION

In compliance of the above said order dated 18.09.2019 received from the Member Secretary, Haryana State Pollution Control Board, Panchkula on dated 15.10.2019 vide letter No. 1987 dated 11.10.2019. The concerned area incharge was inspected the site on 20.11.2019 along with the representative of Municipal Council, Rewari and found that municipal garbage lying near the pond at village Pratap Pur of Distt. Rewari. The copy of spot inspection report is attached as **Annexure-1**. The Regional Office, Dharuhera has directed the Executive Officer, Municipal Council, Rewari to submit action taken report on non removal of garbage near Pond of village Pratap Pur, Distt. Rewari vide letter No. HSPCB/DHR/2019/2962 dated 20.11.2019 is attached as **Annexure-2**.

3. Instant action plan of behalf of Municipal Council, Rewari

The Executive Officer, Municipal Council, Rewari through its letter dated 29.11.2019 intimated that measurement of land pertaining to pond was completed and received from Revenue Department, Rewari on 21.08.2019. Action for removal of encroachment is being initiated after following procedure into course by this office. Also, it is informed that drive for remove of garbage from nearby ancient

ponds is being run by this office from time to time and awareness programme conducted with the public that not to litter garbage near ponds and to hand over the garbage to agency already deployed for door to door garbage collection. Existing lying garbage in the vicinity of the pond will be removed within three days and action taken report will be submitted accordingly. The copy of reply received from Executive Officer, Municipal Council, Rewari is attached as **Annexure- 3**. The site was again visited by the field officer, HSPCB along with representative of Municipal Council, Rewari on dated 19.12.2019 and found that the garbage dumped near ancient pond in Pratap Pur, Distt. Rewari has been removed from the site. The spot inspection report dated 19.12.2019 alongwith photographs are attached as **Annexure- 4**.

4. Long Term Action Plan on behalf of Municipal Council, Rewari.

(I) The Municipal Council has informed that it has already allotted the work for the Development of integrated Solid Waste Management at village Ram Singh Pura for the collection, transportation, processing and disposal of solid waste in District Rewari.

The detail progress and dates for Rewari Cluster Project for Management of Solid Waste is as under :-

| Sl No | Details of Activity to be done | Target date | Present Status |
|-------|---|-------------------------|--|
| 1. | Date of opening of R.F.P for selection of agency for setting up of Integrated Solid Waste Management project for the Collection, Transportation, Processing and Disposal of Solid Waste in Rewari Cluster through public private partnership. | 20.11.2019 (As per bid) | (i) Single Bid is received online. (ii) Necessary direction to open the R.F.R bid has been sought from Office of the Director, Urban Local Bodied, Haryana Panchkula vide this office letter No. SPL-I/XEN dated 20.11.2019 , which is still awaited. |
| 2. | Issue of letter on Indent | ----- | Will be decided after opening and qualifying of bid. |
| 3. | Confirmation of letter of intent. | ----- | Will be decided after opening and qualifying of bid. |
| 4. | Date of concession | ----- | Will be decided after allotment of |

| | | | |
|-----|---|-------|--|
| | agreement | | tender. |
| 5. | Land lease agreement | ----- | Land at Ramsinghpura (near Bawal) measuring 14.625 acre has already been purchased and registered in the name of MC Rewari on 03.09.2019. Land lease agreement will be made only after allotment of tender. |
| 6. | Power Purchase agreement of agency and Haryana Power purchase committee | ----- | ----- |
| 7. | Meeting of the Expert Appraisal Committee (EAC) for environmental clearance of SWM facility | ----- | The proposal for grant of Terms of reference (ToR) to the Project was considered by the Expert Appraisal Committee (infra-2) in its 24th meeting held during 30-31 October, 2017, 30th meeting held during 18-20 April, 2018, 32nd meeting held during 2-4 July, 2018 and 39th meeting held during 26-28 March, 2019 and ToR was issued by GOI, MoEF and CC Indira Paryavaran Bhawan vide letter No. F.No.. 10-56/2017-IA-III dated 10th May , 2019. |
| 8. | Release of minutes of meeting regarding Environmental clearance. | ----- | ----- |
| 9. | Expected date of issue of formal letter for environmental clearance from MOEF. | ----- | ----- |
| 10. | Expected date for submission of application by concessionaire. | ----- | ----- |
| 11. | Expected date for issue of clearance certificate for consent to establishment (CTE) from HSPCB. | ----- | ----- |
| 12. | Expected date of commencement of construction at site for waste to energy facility. | ----- | Will be decided after allotment of work |
| 13. | Construction period. | | 6 Months after allotment of Work |
| 14. | Commercial opening date | | |

Progress report regarding management of solid waste in Distt. Rewari received from Executive Officer, M.C. Rewari is attached as **Annexure-5**.

(II) Action against the violators is being taken after issuing notice under section 181 of the Haryana Municipal Act, 1973.

5. CONCLUDING REMARKS

Based upon the above report:-

1. Executive Officer, Municipal Council, Rewari has ensured that awareness programme will be conducted with the public time to time that not to litter garbage near ponds and to hand over the garbage to agency already deployed for door to door garbage collection .
2. Executive Officer, Municipal Council, Rewari has ensured that encroachment is being removed after following due procedure by issuing notice under section 181 of the Haryana Municipal Act 1973 against the encroachers and legal action will be initiated against the violator.
3. As per latest inspection report dated 19.12.2019 no garbage found near the ancient pond at Pratap Pur, Distt. Rewari and Municipal Council, Rewari has already removed the garbage from the site.
4. Executive Officer, Municipal Council, Rewari has directed not to dump the garbage in nearby vicinity of the pond at Pratap Pur, Distt. Rewari in future also and will initiate legal action against the violator who made encroachment near the pond.
5. That show cause notice for prosecution has been initiated by the HSPCB against the Executive Officer, Municipal Council, Rewari for non compliance of the MSW, Rules 2016.
6. The HSPCB will abide by all the further directions issued by the Hon'ble NGT in this matter.

Action taken report is being submitted for kind consideration of this Hon'ble Tribunal, please.

DA/As above

**Mohit Moudgil, AEE
HSPCB, Dharuhera Region**

**Regional Officer,
Haryana State Pollution Control Board
Dharuhera Region
Kamaljit Singh, EE**

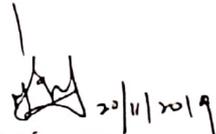
Spot Inspection Report

Haryana State Pollution Control Board, Dharuhera Region

- 1 Name of the unit Complaint regarding Dumping of garbage and non removal of encroachment in the vicinity of
- 2 Date of inspection 20.11.2019 ancient Pond, located in Dabotpur area, Distt. Rewari by Municipal Council, Rewari
- 3 Manufacturing process, in brief Inspection conducted alongwith Sh Sudeep Bhargava, Complainant
- 4 Whether obtained NOC or not During inspection it has observed
- 5 Whether applied for consent or not that 1) MC, Rewari has disposed garbage in the vicinity of ancient pond
- 6 Mode of Domestic waste disposal 2) some nearby villagers/Local people
- 7 Source of Trade Effluent has done encroachment in/nearby area of pond
- 8 Mode of Discharge
- 9 ETP Installed or not
- 10 Source of air Emission
- 11 Acoustic enclosure installed or not
- 12 APCM installed or not
- 13 Any other or not

MC, Rewari has directed to remove the garbage and encroachment made by the local people in the vicinity of ancient pond.

Signature of the representative of the unit

 20/11/2019
Signature of verifying Officer



Haryana State Pollution Control Board
 REGIONAL OFFICE, LALA NEMI CHAND SINGHAL ENCLAVE, SOHNA ROAD
 NEAR PUNJAB NATIONAL BANK, DHARUHERA
 Tele Fax: 01274-244440
 E-Mail: hspcbrodr@gmail.com

Annexure-2
 6

Dated ... 27.11.19

HSPCB/DHR/2019/2962

To,

The Executive Officer
 Municipal Council, Rewari

Sub: Dumping of garbage and non-removal of encroachments from an ancient Pond located in Qutabpur area of Rewari District (28°12'05.59"N and 76°35'47.80"E) by Municipal Committee Rewari in Haryana. No action taken since 1 year despite reminders.

Ref.: Complaint received through Hon'ble NGT, New Delhi vide order dated 18.09.2019, EPCA directions vide letter of Dr. Bhurelal, IAS (Retd.) Chairman, EPCA letter no. EPCA-R/2019/L-42 dated 09.10.2019, EPCA-R/2019/L-43 dated 11.10.2019.

Kindly refer to the subject noted above, it is submitted that a complaint has been received through Hon'ble NGT, New Delhi vide order dated 18.09.2019 regarding dumping of garbage and non-removal of encroachments from an ancient Pond located in Qutabpur area of Rewari District by Municipal Committee Rewari in Haryana.

Whereas, as per Municipal Solid Waste (Management & Handling) Rules, 2016 every Municipal Authority shall within the territorial area of the Municipality be responsible for the implementation of the provisions of MSW Rules, 2016, and for any infrastructure development for collection, storage segregation, transportation, processing and disposal of Municipal Solid Waste.

And whereas as per MSW Rules, any Municipal Solid Waste generated in a city shall be managed and handled in accordance with the procedure laid down in schedule II of these rules and shall meet the specification and standards as specified in schedule III & IV.

And whereas burning of Municipal Solid Waste is causing immense Air Pollution and in gross violation of directions Hon'ble National Green Tribunal /EPCA and Municipal Solid Waste (M&H) Rules, 2016.

Whereas these types of activities as mentioned above are deteriorating the Air quality of Rewari City and whereas whole of the Haryana State has been declared as Air Pollution Control Area and the wholesomeness of the air is deteriorated.

Keeping in view of above, you are hereby requested to submit your action taken report in this regard within 03 days positively otherwise appropriate action against the concerned person/authority will be taken in accordance with law.

DA | Hon'ble NGT order, Copy of
 Complaint

Endst No. HSPCB/DHR/2019/2963

A copy of the above is forwarded to the Deputy Commissioner, Rewari for kind information and requested to direct concerned authority to take necessary action & submit action taken report in this regard.

DA | Hon'ble NGT order, Copy
 of Complaint

Regional Officer
 Dharuhera Region
 Dated ... 27.11.19

Regional Officer
 Dharuhera Region

Item No. 31

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 729/2019

Sudhir Bhargawa

Versus

Applicant(s)

State of Haryana

Respondent(s)

Date of hearing: 18.09.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAHAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Application is registered based on a complaint received by post

ORDER

Allegation in this letter, which has been treated as an application, is that there is dumping of garbage and encroachment of pond in Pratap Pur area of Rewari District, Haryana.

Let the Haryana State PCB look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report to this Tribunal within one month from the date of receipt of copy of this order by e-mail at judicial-ngt@gov.in.

A copy of this order, along with complaint, be sent to the State PCB by e-mail for compliance.

Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010.

Scanned by CamScanner

Scanned by CamScanner

List for further consideration on 14.01.2020.

Adarsh Kumar God, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Negin Nanda, EM

September 18, 2019
Original Application No. 729/2019



Scanned by CamScanner

Scanned by CamScanner

Regn. No. 3123/19

2/8/19

C.A. No. 729/2019

19-06-2019

Chairman,
National Green Tribunal,
Cepemias Marg,
New Delhi-110001

Registered as DA
Member
← 2/8/19

Sr.

Sub: Dumping of garbage and non-removal of encroachments from an ancient Pond located in Qutabpur area of Rewari District (28°12'05.59"N and 76°35'47.80"E) by Municipal Committee Rewari in Haryana. No action taken since 1 year despite reminders.

For the last one year, we have been requesting Municipal Committee and DC, Rewari (Annex 1&2) to stop encroachments taking place on the land of 'Mahiwala Pond' and requesting them not to dump garbage in the pond as it has badly damaged the ecology of the area. A picture attached shows how garbage is scattered along the road and in the dried pond two days ago (Annex- 3)

The carelessness of administration may create problems for the survival of the Pond itself apart from it becoming a health hazard for the residents of the area. This action of Municipal Committee is in contravention of declared policies of the Govt on 'Swachh Bharat' and new resolve on 'Conservation of Water' propagated by Govts at State and Centre.

Please do the needful to save the pond and environment.

Yours truly,

Sudhir Bhargava
Sudhir Bhargava
Corvener-INTACH, Rewari Chapter
Mob. 9416064894
Bhargava Lane,
Qutabpur, Rewari-123401 (Haryana)

26/6/2019
14/7/19
Pudhup
2/8/19

O.A NO
729/2019

NATIONAL GREEN TRIBUNAL
Principal Bench, New Delhi
Receipt & Issue Branch
Received
22 JUN 2019
Dairy No. 6154
Signature

Annex 1

(9)

(11)

Executive Officer,
Municipal Committee,
Rewari-123401

03-05-2018

4-7-2018

Subject: Encroachment on Rewari MC land/Johd Paal near Mahiwala Johd,
Outabpur, Rewari

Rewari Municipal Committee holds the ownership/malklat of a Johd (Pond, Talao) known
as Mahiwala Johd located in the old village revenue area of village Outabpur, Rewari
presently known as Gulabi Baag locality, on Beri Road in Rewari.

A person Jit Ram s/o Girohan of Villi Bhateda, has purchased a plot and is constructing a
house in Mustail 12, Kila no. 17/2 in Gulabi Baag area adjoining the Mahiwala Johd. The
person has encroached part of 'Paal' of the adjoining Johd as well. Please get the site
inspected and get the encroachments removed as it may create problems at a later stage.

Thanking you in anticipation,

Yours Sincerely,

Sushir Bhargava
Charanpura Lane,

Outabpur, Rewari-123 401
Ph: 94150 64994

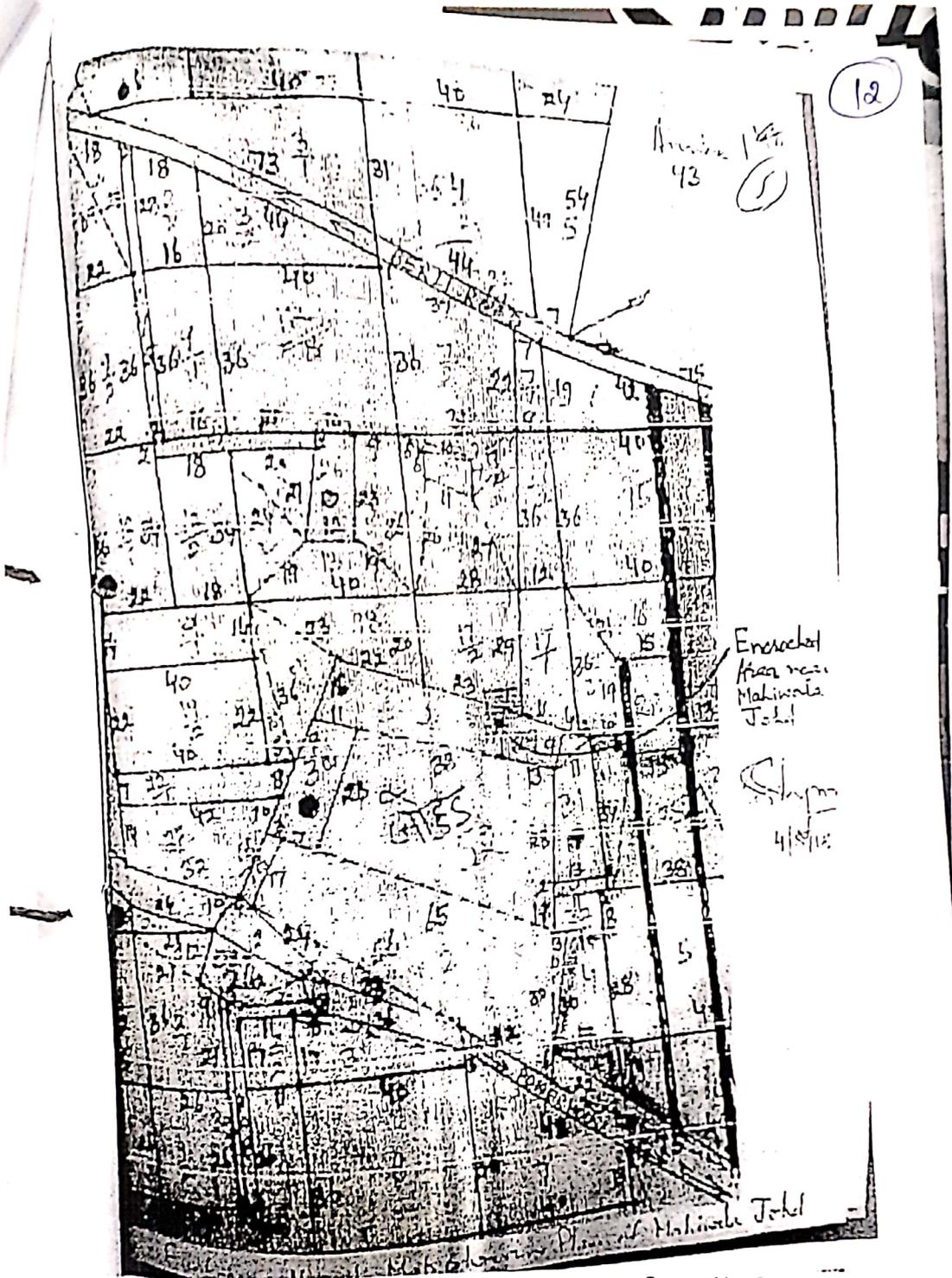
Enclosure : Map of Area showing Encroached area

Handwritten signature and date: 4/8/18

Scanned by CamScanner

Scanned by CamScanner

Scanned by CamScanner



Scanned by CamScanner

Scanned by CamScanner

Scanned by CamScanner

The Deputy Commissioner (Rewari District),
District Secretariate,
Rewari

Sr.

Subject: Plight of 'Mahlwala Pond' in Outabpur area of Rewari Municipality

During last 5 months, we have written 4 letters to you and other officers, explaining the plight of Mahlwala Pond in Outabpur area. At that time there was only one encroachment on the pond. Now another person has constructed a Pucca structure on the Pond area. But despite bringing the plight to the notice of Police, EO-MC, SDM and your office in person with written complaint, nothing has happened to remove the encroachments.

Since last few days Municipal Committee tractor are now dumping garbage in the pond. This is not only illegal but atrocious to dump garbage in residential area. A photograph dated 23rd Jan. 2019 of garbage pile on the road along with the Pond is attached herewith as annexure 1.

We request you to take necessary measures to

- 1) remove the encroachments from Pond area and
- 2) ask concerned officers to stop dumping and remove the garbage from the pond.

Thanking you in anticipation,

Yours truly,


Sudhir Bhargava
Convener
INTACH-Rewari Chapter
Mob. 9416064894
Bhargava Lane,
Outabpur, Rewari-123401

Attachments : Annexure 1

Scanned by CamScanner

Scanned by CamScanner



Scanned by CamScanner

Scanned by CamScanner

Scanned by CamScanner

O/O MUNICIPAL COUNCIL, REWARI

Email id: secy@mc.rewari.haryana.gov.in

To

Regional Officer,
HSPCB, Dhruhera Region.

Memo no. 747/XEN/MC Rewari

Dated: 29.11.2019

Subject: - Dumping of garbage and non-removal of encroachments from an ancient Pond located in Qutabpur area of Rewari District (28°12'05.59"N and 76°35'47.80"E) by Municipal Committee Rewari in Haryana. No action taken since 1 year despite reminders.

1. Refer your office letter no. HSPCB/DHR/2019/2962 dated 20.11.2019.
2. It is submitted that measurement of land pertaining to pond was completed and received from Revenue Department, Rewari on 21.08.2019 which is attached at Annexure-I. Action for removal of encroachment could not be initiated due to Vidhansabha Election - 2019. Now, the process for removal of encroachment is being initiated after following procedure in due course by this office. Also, it is submitted that drive for removing of garbage from nearby ancient ponds is being run by this office from time to time. More IEC activities will be run to aware citizens not to litter garbage near ponds and hand over the garbage to agency already deployed for door to door garbage collection. Existing lying garbage in the vicinity of pond will be removed within 3 days and the action taken report will be submitted accordingly.

3. Report is submitted herewith for your further necessary action please.

DA: - As above


Executive Engineer,
Municipal Council, Rewari

Endst. No.

Dated:

A copy of above is forwarded herewith to Deputy Commissioner, Rewari for information please.


Executive Engineer,
Municipal Council, Rewari

Z:\MC REWARI 18.06.2018\LETTERS PEN DRIVE.DOCX

Scanned by CamScanner

इन्डिया कागजात - रिपोर्ट पैमाइश मांच... कुतुबपुर

राज्य... रेवाडी... रेवाडी.

परदरप्राप्तः... कोषीनगरी... न्यायिकारी जगदपारिषद, रेवाडी.

| क्रम संख्या | नाम कागजात | पृष्ठ संख्या | कुल अंकांक | वैकियत |
|-------------|----------------|-----------------|------------|--------|
| 1. | इन्डिया हजा | 1 ता 2. | 1 | |
| 2. | दरलाह पैमाइश | 3 ता 4 | 1 | |
| 3. | रिपोर्ट पैमाइश | 5 ता 12 | 4 | |
| 4. | सूची हाजरीन | 13 ता 14 | 1 | |
| | | Total = 7 (सात) | | |

①
Prof
Retd. I.C.S.O.

Prof
Retd. I.C.S.O.
Date 21/03/2019

क्रमांक:- S.P.L. खते:-

Prof
Retd. I.C.S.O.

आज राज आदेश श्रीमान तहसीलदार साहब, राजस्थान सरकार के लिये
 प्रेषित होगी, रजिस्ट्री नं० 20/08/2019 के अनुसार गांव जहाँ पंजाब गांव
 जिला उत्तरी मध्यांचल-52 पुल स्थिति 10 किलो मीटर दूरी पर 25-0 गांव का
 पंजाब के लिए मुक्त पत्तलाल रिहाई कार्रवाई की जायगी मजिस्ट्रेट नियुक्त
 हुआ है। नगरपालिका के पटवारी के अनुसार पट पंजाब की तारीख 21/03/20
 निर्दिष्ट की गई। पंजाब की तारीख की दूरी नगरपालिका के पटवारी द्वारा
 की जायगी तब पट दी गई। राजस्थान रिहाई पटवारी द्वारा ली राकेश प्रो. अग्र
 द्वारा प्राप्त किया हुआ है जो गांव पट नगर रिहाई द्वारा है। मुक्त निर्माणादि
 अनुसार गांव पट नगरपालिका पटवारी - पंजाब द्वारा मिले। पंजाब के
 लिए गांव लगे पट D. च. P.S. जहाँ लगे गांव पट द्वारा है जो नगर
 द्वारा लगेगा गांव है। नगर प्रथम द्वारा ही लगेगा ल मुहम्मद गांव
 तलाश किए गए गांव निर्माणादि है:-

- I. मुहम्मद नामक 55 के किला नगर + के पारिजती उत्तरी कोत पट लगे
- II. मुहम्मद नामक 24 के किला नगर 25 की दूरी दक्षिणी कोत पट लगे पटवारी
 चांदानास की सीमा है:-
- III. मुहम्मद नामक 25 के किला नगर 21 की पारिजती दक्षिणी कोत पट लगे

5
 पंजाब
 पंजाब
 20/08/2019

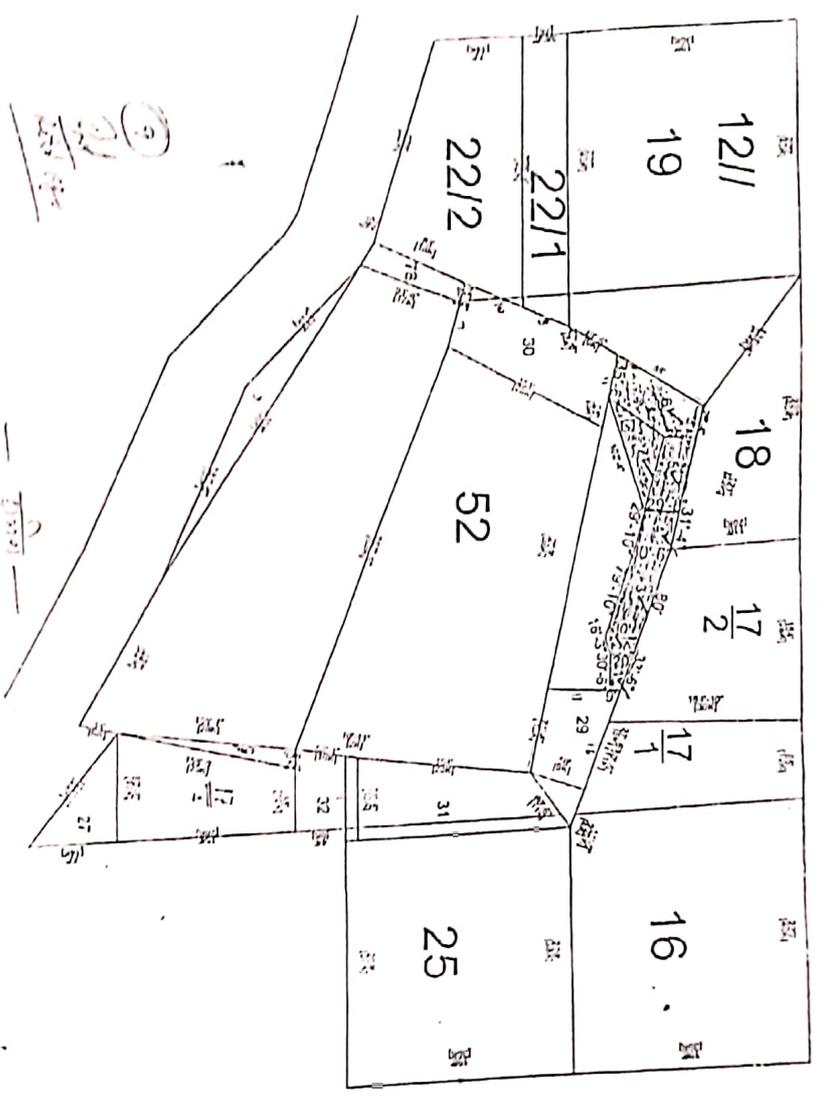
गांव चांदानास की सीमा है
 उपरोक्त सभी मुहम्मद नामक गांव की द्वारा ही लगेगा
 लगे पटवारी पट लगेगा D. च. P.S. जहाँ लगेगा गांव की उत्तरी
 दूरी पटवारी लगेगा राजस्थान रिहाई अनुसार रिहाई देकर

जब 52 की लम्बाई - चौड़ाई पीछे काट कर घटाई जाती है। गुणाबिक के
 शकल जब के इत मीटर पर निशाकार देना लम्बाई गेप। हाथीन के
 पर गुण का गुणो गुणा की बजाये फीस 100 गुण है 5.2 गुण = 100
 के हिसाब है इन गुण गुणा लम्बाई गेप निशाकार की घटाई जाती है,
 निशाकार की फीस। घटाई के अनुसार जो लम्बाई घटाई गई उसका
 लम्बाई लम्बाई लम्बाई के बाकी गुण दिखाना जाता है। नया लम्बाई
 के जोत करवाया - लम्बाई - चौड़ाई गुणों के न रखा है। जोत (नया
 के जोत है जो नया गुणों के जोत किया जाता है जिसकी लम्बाई नया
 लम्बाई के जोत ली है जो फीस है। जो घटाई के जो हाथीन के जोत की
 जो साथ लम्बाई रिहाई है।
 चौड़ाई की घाटा है जो गुणों के जो घटाई है।

7
 P.S.
 21/10

रिहाई घटाई के जोत का गुण लम्बाई के जोत है जो घटाई है।
 P.S.
 21/10

1. EN. & DIVISION



Date: 21/10/19
 17/10/19
 17/10/19
 17/10/19

ENCROACHMENT PLAN (KUTUBPUR REWARD)

| SR. NO | ENCROCHERS NAME | KHASRA NO. | EAST | WEST | SOUTH | NORTH | AREA IN SQR YDS |
|--------|------------------------|------------|---------|--------|---------|--------|-----------------|
| 1 | VINOD S/O JEETRAM | | 9'-0" | 20'-0" | 30'-6" | 33'-6" | 49.97 |
| 2 | NIHAL S/O SURAJBHAN | | 20'-0" | 30'-0" | 16'-3" | 12'-0" | 88.00 36.24 |
| 3 | POPSINGH S/O KANIYALAL | 52 | 30'-0" | 30'-6" | 79'-10" | 80'-0" | 259.26 |
| 4 | | | 30'-6" | 29'-8" | 29'-10" | 31'-4" | 101.54 |
| 5 | | | 29'-8" | 27'-7" | 63'-7" | 63'-4" | 199.88 |
| 6 | RAJESH S/O ROSHANLAL | | 87'-3" | 88'-0" | 35'-6" | 26'-4" | 331 |
| 7 | | | 102'-4" | 59'-8" | ----- | 63'-7" | 196.19 |

11/01/1982

11/01/1980

वर्तमानतः - कार्याकारी अधिकाारी नगर परिषद, रंगडी ।

1. कार्याकारी अधिकाारी नगर परिषद, रंगडी-नीतरका ही पदनाही नगर परिषद.
2. श्री लक्ष्मणका पदनाही नगर परिषद रंगडी. सारम ४४/२१) ५२०१/२१
3. " गोदापांडे पुत्र कन्होपालाल वा नगर परिषद
4. " गंधुगांडे पुत्र दीपालाल - नगर परिषद
5. " गणेशकुमार पुत्र गणेशका - नगर परिषद
6. " रामका पुत्र गणेशका - नगर परिषद
7. " सुनील पुत्र लालकांडे - नगर परिषद
8. " आनंद लालकांडे - नगर परिषद

13
Prof
Ratoh Puro

Prof
Ratoh Puro
Date 21/08/2019

Spot Inspection Report
Haryana State Pollution Control Board, Dharuhera Region

- 1 Name of the unit Complaint regarding dumping of Garbage and Non-removal of encroachments from
- 2 Date of Inspection 19.12.2019 Distt. Rewari by Municipal Committee, Rewari
- 3 Manufacturing process, in brief
- 4 Whether obtained NOC or not (N-28° 12' 05.86"
E - 76° 35' 46.63")
- 5 Whether applied for consent or not During Inspection on 20.12.2019
- 6 Mode of Domestic waste disposal 1) The Garbage found dumped on ancient pond.
- 7 Source of Trade Effluent 2) observed encroachment in the area of ancient pond
- 8 Mode of Discharge
- 9 ETP Installed or not on 19.12.2019 - 1) No dumping of Garbage found at Complaint site and previously dumped Garbage found lifted by
- 10 Source of air Emission
- 11 Acoustic enclosure installed or not MC, Rewari.
- 12 APCM installed or not 2) EO, MC, Rewari ensured that legal action will be initiated against the
- 13 Any other or not Violators who made encroachment in the vicinity of ancient pond as per Law.
 The site photograph² is enclosed herewith.
 Further, MC, Rewari may be directed not to dump Garbage into the vicinity of ancient pond ^{in future to} and take legal action regarding encroachment as per their Laws/Acts

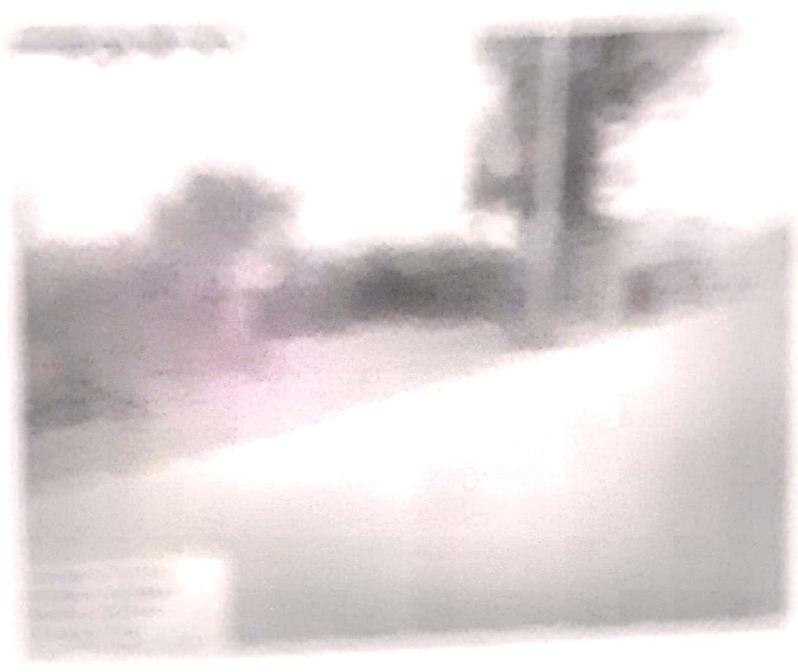
[Signature]
 Signature of the representative
 of the unit

Signature of verifying Officer

[Signature]
 19/12/2019
 (Mouli Moudgil, AEE)







REPORT ON SOLID WASTE MANAGEMENT PROJECT CLUSTER REWARI

The detail progress and dates for Rewari Cluster Project for Management of Solid Waste is as under :-

| Srl No | Details of Activity to be done | Target date | Present Status |
|--------|---|----------------------------|---|
| 1. | Date of opening of R.F.P for selection of agency for setting up of Integrated Solid Waste Management project for the Collection, Transportation, Processing and Disposal of Solid Waste in Rewari Cluster through public private partnership. | 20.11.2019 (As per bid) | (i) Single Bid is received online. (ii) Necessary direction to open the R.F.R bid has been sought from Office of the Director, Urban Local Bodied, Haryana Panchkula vide this office letter No. SPL- I/XEN dated 20.11.2019 , which is still awaited. |
| 2. | Issue of letter on Indent | ----- | Will be decided after opening and qualifying of bid. |
| 3. | Confirmation of letter of intent. | ----- | Will be decided after opening and qualifying of bid. |
| 4. | Date of concession agreement | ----- | Will be decided after allotment of tender. |
| 5. | Land lease agreement | ----- | Land at Ramsinghpura (near Bawal) measuring 14.625 acre has already been purchased and registered in the name of MC Rewari on 03.09.2019. Land lease agreement will be made only after allotment of tender. |
| 6. | Power Purchase agreement of agency and Haryana Power purchase committee | ----- | ----- |
| 7. | Meeting of the Expert Appraisal Committee (EAC) for environmental clearance of SWM facility | ----- | The proposal for grant of Terms of reference (ToR) to the Project was considered by the Expert Appraisal Committee (infra-2) in its 24th meeting held during 30-31 October, 2017, 30th meeting held during 18-20 April, 2018, 32nd meeting held during 2-4 July, 2018 and 39th meeting held during 26-28 March, 2019 and ToR was issued by GOI, MoEF and CC Indira Paryavaran Bhawan vide |

| | | | |
|-----|---|-------|--|
| | | | letter No. F.No.. 10-56/2017-IA-III dated 10th May , 2019. |
| 8. | Release of minutes of meeting regarding Environmental clearance. | ----- | ----- |
| 9. | Expected date of issue of formal letter for environmental clearance from MOEF. | ----- | ----- |
| 10. | Expected date for submission of application by concessionaire. | ----- | ----- |
| 11. | Expected date for issue of clearance certificate for consent to establishment (CTE) from HSPCB. | ----- | ----- |
| 12. | Expected date of commencement of construction at site for waste to energy facility. | ----- | Will be decided after allotment of work |
| 13. | Construction period. | | 6 Months after allotment of Work |
| 14. | Commercial opening date | | |

Sd/
Executive Officer
Municipal Council, Rewari